

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

M.A. No. 3185/2017 &
O.A. No. 3026/2017

New Delhi, this the 25th day of January, 2018

HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

Mohit Kumar

Age 29+ years

S/o Shri Raj Kumar

H.No.183, Vishnu Enclave,
Govindapuram, Ghaziabad,
Uttar Pradesh-201001.

.. Applicant

(By Advocate: Shri Rajesh Chauhan for Shri Sachin Chauhan)

Versus

1. Union of India
Through its Secretary,
Govt. of India,
Ministry of Personnel, Public Grievances & Pension,
Department of Personnel & Training,
North Block, New Delhi.
2. Staff Selection Commission,
Through the Chairman,
S.S.C.,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-3.
3. The Regional Director (NR),
Government of India,
Department of Personnel & Training,
Staff Selection Commission,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-3.

.. Respondents

(By Advocate: Shri D.S. Mahendru)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for both the sides. With the consent of both the counsel, the MA as well as OA are being disposed of.

2. The applicant is a candidate for selection in Combined Graduate Level Examination 2012 and the respondents after the selection process has been completed, having noticed certain irregularities committed by certain candidates, issued the impugned Show Cause Notice dated 20.01.2015 to the applicant, why his candidature should not be cancelled and why he should not be debarred from the Commission's examination for three years, for the reasons mentioned in the said Show Cause Notice. The applicant submitted his reply to the impugned Show Cause Notice dated 20.01.2015. However, the respondents have not passed any final orders in view of the litigation pending in respect of the same issue, which was finally culminated in WP(C) No.9055/2014 vide judgment dated 19.12.2014 in **Staff Selection Commission & Anr. vs. Sudesh**, which was upheld by the Hon'ble Apex Court vide Civil Appeal No. 2836-2838/2017 dated 19.07.2017, copies of which already filed along with the O.A.

3. Today, it is submitted by the learned counsel for the applicant that the Review Application No.2417-19/2017 in the case of **Sudesh** (supra) was also dismissed by the Hon'ble Apex Court on 31.10.2017 and a copy of the same is produced before us.

4. In the circumstances, the M.A. seeking condonation of delay is allowed and the O.A. is disposed of by directing the respondents to take final view in pursuance of the impugned Show Cause Notice, however, in terms of the orders passed by the Hon'ble Apex Court in **Sudesh** (supra), and to pass appropriate orders within 60 days from the date of receipt of a copy of this order. No order as to costs.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti /